

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 792 of 2020

IN THE MATTER OF:

Vitol S. A.

...Appellant

Versus

Mr. Abhishek Nagori & Ors.

...Respondents

Present:-

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Arvind Kumar Gupta, Mr. Pabitra Dutta, Mr. Aditya K. and Ms. Henna George, Advocates.

For Respondent: Mr. Mukund P. Unny, Advocate for Respondent No. 1.

O R D E R
(Virtual Mode)

15.09.2020 Heard learned counsel for the Appellant.

Mr. Mukund P. Unny, Advocate appears on behalf of Respondent No. 1 and accepts Notice. The learned counsel for the Appellant is directed to serve the copy of the Appeal paper book to the learned counsel for the Respondent No. 1 within one week.

Let notice be issued to the Respondent Nos. 2 to 9 by Speed Post as well as by e-mail (Both Mode). Requisites along with process fee be filed by 18th September, 2020. The Appellant is directed to provide the e-mail address of the Respondent Nos. 2 to 9.

The learned counsel for the Respondents may file Reply Affidavits within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

List the Appeal 'for Admission (After Notice)' on **28th October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

R.N./nn/.